

prepared in consultation with the State Governments. The order of usage of languages in the name-boards/notice-boards to be displayed for the information of the public by Central Government Offices which are located in non-Hindi speaking areas is to be in the order of (1) Regional Language, (2) Hindi, (3) English.

Terrorist incidents after revocation of Article 370

365. SHRI M.V. SHREYAMS KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of terrorist incidents in the country after revocation of Article 370 in Kashmir till date; and

(b) the various measures taken by Government to deal with the terrorist menace?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) After 5th August, 2019, the number of terrorist incidents in Jammu and Kashmir have reduced significantly as under:—

Before 5th August, 2019 from 29.06.2018 to 04.08.2019 (402 days)	After 5th August, 2019 from 05.08.2019 to 09.09.2020 (402 days)
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No major terror attack took place in the hinterland of the country during the period from 05.08.2019 to 09.09.2020.

(b) The Government has adopted a policy of zero tolerance towards terrorism and has taken various measures, such as strengthening of security apparatus, strict enforcement of law against anti-national elements, intensified cordon and search operations to effectively deal with the challenges posed by the terrorist organisations. Security Forces keep a close watch on persons who attempt to provide support to terrorists and initiate action against them.

Restrictions on movement of people and goods

366. SHRI JYOTIRADITYA M. SCINDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government is aware that in many States/UTs, local level restrictions on movement of people and goods still exist, causing difficulties to manufacturers of goods and also to farmers;

- (b) if so, the details of such local level restrictions in different States/UTs;
- (c) whether the Union Government's guidelines on inter-State and intra-State movement of goods are openly violated by some of the States; and
- (d) if so, the details thereof and the corrective steps Government proposes to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (d) In terms of the guidelines dated 29.08.2020 issued by National Executive Committee, the States/ Union Territories shall not impose any local lockdown (State/District/Sub-Division/City level), outside the containment zones without prior consultation with the Central Government. Further, the State/ Union Territories Governments shall not dilute these guidelines issued under the Disaster Management Act, 2005 in any manner and all the District magistrates shall strictly enforce the same. The implementation of these guidelines at the State/UT level is monitored regularly, and any deviation/violation, as and when reported, is brought to the notice of the concerned State/UT, for immediate corrective action.

Visit of inter-ministerial central teams to States

367. SHRI M. SHANMUGAM: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of visits of Inter-Ministerial Central Teams (IMCTs) to various States, State-wise;
- (b) the purpose of the visit of IMCTs;
- (c) whether on the spot assessment has been made and remedial measures have been suggested to the Central Government by IMCTs, if so, the details thereof; and
- (d) the reasons for not sending high level multi-disciplinary teams initially to States for assistance instead of IMCTs; and
- (e) the details of work and measures suggested by multi-disciplinary teams to various States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) Ministry of Home Affairs (MHA) and Ministry of Health and Family Welfare (MoHFW) deputed Inter-Ministerial Central Teams (IMCTs)/ Central Teams to *inter alia* review the preparedness measures of the State Health